## GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION

### Rajya Sabha

# UNSTARRED QUESTION NO.: 38 TO BE ANSWERED ON THE 21st July 2025

### **AIR INDIA FLIGHT CRASH**

### 38. SHRI C. VE. SHANMUGAM

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) the details of the total number of dead and injured in the Air India flight crash in Ahmedabad on 12th June, 2025;
- (b) whether Government had constituted any inquiry committee to look into the causes of the crash;
- (c) if so, the details thereof and if not, the reasons therefor; and
- (d) the safety measures taken/proposed to be taken by Government/Airlines to avert such incidents in the future?

#### **ANSWER**

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

(a): 260 persons sustained fatal injuries in the accident, 241 on board and 19 on the ground.

81 people were injured in the accident.

(b) & (c): An Investigation has been ordered by Director General (DG), Aircraft Accident Investigation Bureau (AAIB) under Rule 11 of the Aircraft (Investigation of Accidents & Incidents) Rules, 2017 to determine the probable cause(s)/ contributory factor(s) leading to the accident.

- (d): Directorate General of Civil Aviation (DGCA) India has a robust mechanism to enhance the aviation safety to ensure the safe operations. Following steps are taken by DGCA on a regular basis:
- (i) DGCA has a systematic safety oversight mechanism in place for monitoring the compliance of Rules and Civil Aviation Requirements encompassing all the aircraft and the airport operators. The safety oversight process includes surveillances, spot check and regulatory audits. In addition special audits are also carried out as per the risk perceived.
- (ii) DGCA publishes Annual Surveillance Plan (ASP) on its website. Each directorate conduct surveillance/spot checks in their respective technical areas as per the ASP.
- (iii) Findings of audits, surveillances & spot checks are followed up with the concerned operator compliance. The observations are closed after due verification. Further the compliance of the action taken by the operator is verified during the next audit/surveillance.
- (iv) In case of any violations/non- compliance to regulations detected during audit/surveillance, enforcement action including financial penalty is imposed by the DGCA.
- (v) To meet minimum Acceptable Level of Safety (ALoS), DGCA has established National Aviation Safety Plan containing "operational safety risk". Each operational safety risk is measured in terms of Safety Performance Indicators linked with Safety Performance Targets and objectives. To achieve the target, action plan has been

prepared in consultation with service providers. The current National Aviation Safety Plan is from 2024 to 2028.

\*\*\*\*\*